

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
 AT HYDERABAD

O.A. No. 592/94

&

O.A. No. 650/94.

Dt.of Decision : 6-10-94.

1. K. Chaitanya Bhargava
 2. Ande Venkata Jagadish Kumar

.. Applicants in
 OA. 592/94.

.. Applicant in

vs

1. Union of India rep. by Secretary,
 Ministry of Personnel & Training,
 New Delhi.

2. Union Public Service Commission
 rep. by its Secretary,
 Dholpur House, New Delhi.

3. Union of India rep. by Secretary,
 Ministry of Welfare, New Delhi.

.. Respondents in
 OA. 592/94&650/94.

Counsel for the Applicants : Mr. J. Sudeer, in both the OAs

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC in
 both the OAs.

CORAM:

THE HON'BLE SHRI JUSTICE V. RELLAMOORTHY

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

39

O.A.Nos.592/94

and

650/94

JUDGMENT

Dt: 6.10.1994

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri J.Sudheer, learned counsel for the applicants and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. These two applications can be disposed of by common order as point for consideration in both the OAs is the same.

3. The contention for these applicants who claimed to be OBCs and who applied for the Civil Service Examination 1994 in time, that the age relaxation upto 33 years has to be given to them also as it is being given for SCs and STs. They crossed 28 years but not crossed 33 years by the cut off date prescribed for the said examination for fulfilling the maximum age prescribed.

4. This point is squarely covered by the judgment dated 8.9.1994 in OA 131/94 and batch on the file of this Bench.

5. For the reasons stated therein, these OAs ^{have to be} are also dismissed. A direction was given in the

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contd....

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.. 3 ..

judgment dated 8.9.1994 to the UPSC not to destroy the answer papers and the result sheets of the applicants in the 1994 Civil Services (Preliminary) Examination till the date of commencement of 1994 Civil Services (Final) Examination. It is just and proper to pass similar direction in these OAs also.

6. In the result, these two OAs are dismissed. But until the date of commencement of 1994 Civil Services (Final) Examination, the answer papers and result sheets of these applicants in regard to 1994 Civil Services (Preliminary) Examination shall not be destroyed by the UPSC. No costs.

(R.RANGARAJAN)
MEMBER (ADMN.)

Neeladri Rao
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 6th October, 1994.
Open court dictation.

Amulya Tolosa
Deputy Registrar (J)

vsn

To

1. The Secretary, Union of India,
Ministry of Personnel & Training, New Delhi.
2. The Secretary, U.P.S.C.Dholpur House, New Delhi.
3. The Secretary, Union of India,
Ministry of Welfare, New Delhi.
4. One copy to Mr.J.Sudheer, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M(ADM)

DATE: 6-10-1994

ORDER/JUDGMENT

M.A.No. / R. ✓ C.A.No.

in
O.A.No. 592/94 + 650/94.
(T.A.No.) (W.P.NO)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed with directions to O.P.C.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

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